

1/28.7.1995

Hon'ble Mr. A.K.Sinha, Member (J)  
 Hon'ble Mr. N.Sahu, Member (A)

We have heard the learned counsel for the applicant. The applicant has prayed for quashing Annexure-A/1 and A/2 whereby some of the officers were even junior to the applicant have been promoted and the promotion list does not mention the name of the applicant. The contention of the learned <sup>has been</sup> counsel is that the petitioner <sup>has been</sup> deprived of his promotion without assigning any reason, is <sup>and</sup> illegal, bad arbitrary in law.

2. It appears from the averments made in the application that the applicant have filed three representations contained in Annexure-A/4 dated 23.8.1994 but these representations have neither been answered nor have been attended to.

3. The applicant has also prayed for correction of date of birth which according to him has been wrongly recorded as 12.12.1990 in place of 1950.

4. We have heard the learned counsel and gone through the relevant representations. We feel that the respondent no. 2, Director General, Employees' State Insurance Corporation, Panchdeep Bhawan, Kotla Road, New Delhi, be directed to dispose of the representation contained in Annexure-A/4 and A/5 dated 23.8.1994 and 20.10.1994 within a period of three months by a reasoned and speaking order after giving personal hearing to the applicant and we accordingly direct the Director General, Employees' State Insurance Corporation aforementioned to dispose of the representation filed by the applicant

within a period of three months by giving a personal hearing to the applicant <sup>by a</sup> ~~assigning~~ reasoned and speaking order. With this observation, this application is disposed of. Let a copy of this order be handed over to the learned counsel for the applicant.

MPS.

N. Sahu  
( N. Sahu ) 28/7/95  
Member (A)

A. K. Sinha  
( A. K. Sinha ) 28/7/95  
Member (J)